

विवरण

देश में 'प्रोजेक्ट टाइगर' के अंतर्गत आरक्षित किए गए वन-क्षेत्रों का राज्यवार ब्यौरा

क्र० सं०	बाघ रिज़र्व का नाम	राज्य	कुल क्षेत्र (वर्ग कि० मी० में)
1.	बांदीपुर	कर्नाटक	866
2.	काबेट	उत्तर प्रदेश	1316
3.	कान्हा	मध्य प्रदेश	1945
4.	मानस	असम	2840
5.	मेलघाट	महाराष्ट्र	1597
6.	पलामू	बिहार	1026
7.	रणथम्भौर	राजस्थान	1334
8.	सिमिलीपाल	उड़ीसा	2750
9.	सुंदरबन	पश्चिम बंगाल	2585
10.	पेरियार	केरल	777
11.	सरिस्क्र	राजस्थान	866
12.	बकसा	पश्चिम बंगाल	759
13.	इन्द्रावती	मध्य प्रदेश	2799
14.	नागार्जुनसागर	आन्ध्र प्रदेश	3568
15.	नामदफा	अरुणाचल प्रदेश	1985
16.	दुधवा	उत्तर प्रदेश	811
17.	कलाकड-मुंदनधुराई	तमिलनाडु	800
18.	वालमिक	बिहार	840
19.	पेंच	मध्य प्रदेश	758
20.	तदीबा-अंधेरी	महाराष्ट्र	620
21.	बांधवगढ़	मध्य प्रदेश	1162
22.	पन्ना	मध्य प्रदेश	542
23.	दम्फा	मिज़ोरम	500

33046

Final Environmental Impact Report on
Maharashtra

2927. PROF. RAM KAPSE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to answer to Unstarred Question 1457 given in the Rajya Sabha on the 5th December, 1996, and state:

(a) when Government of Maharashtra was requested to submit the final Environmental Impact Report;

(b) whether final Environmental Impact Report has been received from Maharashtra Government; and

(c) if so, the salient features thereof?

THE MINISTER OF THE ENVIRONMENT & FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) A comprehensive Environmental Impact Assessment report has been submitted by Government of Maharashtra in November, 1996 to Ministry of Environment & Forests.

(c) The project is for supplying drinking water to the city of Mumbai. The anticipated time of completion for the project is 8 years at an estimated cost of Rs. 863 crores.

High Powered Committee to Project Environment of Dahanu Taluka in Maharashtra

2928. SHRI RAM KAPSE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether in pursuance of the directives of the Supreme Court, Government have formed a High Powered Committee of Experts to protect environment of Dahanu Taluka of Thane District in Maharashtra;

(b) if so, the terms and conditions of the Committee;

(c) by when the Committee has been asked to submit its report; and

(d) if the Committee is not yet appointed, the reasons therefor and by when it is expected to be appointed?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) and (b) Yes, Sir. As per the directive of the Supreme Court, the Dahanu Taluka Environment Protection Authority in the District of Thane, Maharashtra, has been constituted. The Authority inter-alia shall exercise the following powers and perform the following functions:—

(i) to protect the ecologically fragile areas of Dahanu Taluka and to control pollution in the said area.

(ii) to consider and implement the "Pre-cautionary Principle" and the "Polluter Pays Principle";

(iii) to consider and implement the recommendations given by the National Environmental Engineering Research Institute, Nagpur, in respect of Dahanu Taluka.

(iv) to deal with any other relevant environment issues pertaining

to Dahanu Taluka, including those which may be referred to it by the Central Government in the Ministry of Environment and Forests.

(c) The term of the Committee is for a period of one year. The authority shall furnish progress reports about its activities from time to time to the Ministry of Environment and Forests.

(d) Does not arise.

Delegation of Powers to Rajasthan for Forest Clearance

2929. SHRI RAMDAS AGARWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government propose to delegate some powers of exempting the forest land upto 50 hectares to the State Government of Rajasthan from the provisions of the Forest (Conservation) Act, when the forest land is required in public interest;

(b) whether Government are aware that the information required to be compiled from various concerned Departments, takes considerable time; and

(c) if so, the reaction of Central Government to the above mentioned proposal and the remedial steps proposed to be taken to simplify the procedure/guidelines for timely approval of State Projects?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) No provision exists in the Forest (Conservation) Act, 1980 for delegating powers to the State Governments. However, the Central Government has been reviewing the guidelines to simplify procedures so that timely approval is accorded to the State projects.